

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

B E F O R E T H E R E G I S T R A R M . P . B H A D R A N

Petition(s) for Special Leave to Appeal (Civil) No(s).3 0 5 2 / 2 0 0 8

B A R O F I N D I A N L A W Y E R S

Petitioner(s)

V E R S U S

D.K.G A N D H I & A N R.

Respondent(s)

W I T H S L P (C) N O . 1 1 5 3 9 o f 2 0 0 8

(With office report)

S L P (C) N O . 3 0 5 3 o f 2 0 0 8

(With office report)

S L P (C) N O . 8 7 8 6 o f 2 0 0 8

(With prayer for interim relief and office report)

Date: 2 9 / 0 8 / 2 0 0 8 This Petition was called on for hearing today.

For Petitioner(s)

Mr. J a s b i r S i n g h M a l i k , A d v .
Mr. S a n j a y R a t h i , A d v .
Mr. D a y a K r i s h a n S h a r m a , A d v .
Mr. R . K . T r i p a t h i , A d v .
Mr. K . P . S i n g h , A d v .
Mr. S . K . S a b h a r w a l , A d v .
Mr. S a n j e e v S a c h d e v a

For Respondent(s)

Mr. K a u s h a l K . L . G a u t a m , A d v .
Mr. D a y a K r i s h a n S h a r m a , A d v .

U P O N h e a r i n g c o u n s e l t h e C o u r t m a d e t h e f o l l o w i n g
O R D E R

S L P (C) N o s . 3 0 5 2 a n d 3 0 5 3 / 2 0 0 8

Await service.

P l a c e t h e a p p l i c a t i o n f o r i m p l e a d m e n t b e f o r e t h e H o n ' b l e J u d g e
i n C h a m b e r s .

S L P (C) N o . 1 1 5 3 9 / 2 0 0 8

The petitioner is granted a week's time to file process fee and
s p a r e c o p i e s t o i s s u e f r e s h n o t i c e . t o r e s p o n d e n t N o s . 2 a n d 3 .
I t e m N o . 8 9 - 2 -

S L P (C) N o . 8 7 8 6 / 2 0 0 8

R e s p o n d e n t N o . 2 i s g r a n t e d f o u r w e e k s ' t i m e f o r f i l i n g c o u n t e r
a f f i d a v i t .

I s s u e f r e s h n o t i c e t o r e s p o n d e n t N o . 1 . D a s t i , i n a d d i t i o n , i s
a l l o w e d .

L i s t a g a i n o n 1 6 . 1 0 . 2 0 0 8 .

(M.P. B H A D R A N)
Registr a r

rd